THE NATIONAL COMPANY LAW TRIBUNAL

CHANDIGARH BENCH, CHANDIGARH

Item No.17

CP (IB) No.249/Chd/Hry/2021

Under Section 9, IBC 2016

In the matter of:-

Wen Parker Logistics (India) Pvt. Ltd. ..Petitioner/ Operational Creditor

Vs

Orient Craft Ltd. ..Respondent/Corporate Debtor

Present:- Mr. Amandeep Singh, Proxy counsel for Ms. Sanjana Saddy, Advocate for Petitioner/ Operational Creditor.

Mr. Vishav Bharti Gupta, Proxy counsel for Mr. Raghav Kakkar, Advocate for Respondent/Corporate Debtor

A date is requested by learned counsel for the petitioner for filing the rejoinder. The same be filed within two weeks with a copy advance to counsel opposite. L0earned counsel for the parties are directed to file short written submissions, if any, at least one week before the next date of hearing after exchanging copies with each other.

In the meantime, learned counsel for the petitioner is directed to file check list of Section 9 as available with the registry, if not filed earlier, at least three days before the next date of hearing. List the matter for 01.05.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

January 23, 2023
PRF